

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 15th October, 2020

SO 313 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Masarat Hahim (KAS) Registrar, District Srinagar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of his area.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sehiti)
Secretary to Government,
Department of LJ&PA

Dated: 15-10-2020

NO:LD(P) 2020/04-Srinagar

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Principal Secretary to Government, Revenue Department.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
4. Divisional Commissioner, Jammu/ Kashmir.
5. Deputy Commissioner, Srinagar. This is with reference to his letter No. DMS/Jud/Misc/902/2020 dated 07-10-2020.
6. General Manager, Government Press, Srinagar for publication in an extra- Ordinary issue of the Government Gazette.
7. Sh. Masarat Hahim (KAS) Registrar, District Srinagar.
8. SO Section, Department of Law, Justice and PA (W.7. S.C).
9. Concerned file.

(Shafiq Hussain Mircha)
Deputy Legal Remembrancer,

15.10.2020